

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
MS. MADHUMITA ROY, JUDICIAL MEMBER**

**ITA No.3058/Del/2018
Assessment Year : 2009-10**

**M/s Pluto Financial Services
Pvt.Ltd.,
Crimson Square CSC,
BA Block, Opposite BA-14,
Mangol Puri Industrial Area,
New Delhi – 110 034.
PAN : AADCP5180C.
(Appellant)**

**Vs. Income Tax Officer,
Ward-20(1),
New Delhi.**

(Respondent)

Appellant by : Shri Sahil Gupta, CA.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : 26.11.2020
Date of pronouncement : 26.11.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2009-10 is directed against the order of learned CIT(A)-XXV, New Delhi dated 27th March, 2018.

2. The assessee, vide email dated 20th November, 2020 has requested for withdrawal of the appeal filed by it and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 26th November, 2020.

Sd/-
(MADHUMITA ROY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar